

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 31832 OF 2012

Between:

M/s. Suchirindia Infratech Pvt. Ltd., Rep. by its authorized signatory K. Surya
Prasanth 50-B, Suchir Capital Journalist Colony Jubilee Hills, Hyderabad

...PETITIONER

AND

1. Hyderabad Metropolitan Development Authority, Rep. by its Vice Chairman
Tarnaka, Hyderabad
2. Government of Andhra Pradesh, represented by its Secretary Municipal
Administration and Urban Development Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents in not releasing the layout for Survey Nos.48/A, 68/A, 68/AA, E, EE, 68LU, 69/AA, 70, 71 and 72 of Yamnampet Village, Ghatkesar Mandal, Ranga Reddy District to an extent of Ac.7-34 Gts., to the Petitioner as illegal, null, void and arbitrary and consequently direct the 1st Respondent to release the approved layout to the Petitioner

I.A. NO: 1 OF 2012(WPMP. NO: 40588 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to release the approved layout for Survey Nos.48/A, 68/A, E, EE, 68/LU, 69/AA, 70, 71 & 72 of Yamnampet Village, Ghatkesar Mandal, R.R.District to an extent of Ac.7-34 gts. to the petitioner, pending disposal of the writ petition

Counsel for the Petitioner: SRI. K. DURGA PRASAD

Counsel for the Respondent No.1: SRI Y. RAMA RAO(SC FOR HMDA)

**Counsel for the Respondent No.2: GP FOR MUNICIPAL
ADMINISTRATION AND URBAN DEVELOPMENT**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.31832 of 2012

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. K.Durga Prasad, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/- K. VENKAIAH
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. K. DURGA PRASAD, Advocate [OPUC]
2. One CC to SRI. Y. RAMA RAO(SC FOR HMDA) [OPUC]
3. Two CCs to GP FOR MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT ,High Court for the State of Telangana, at Hyderabad [OUT]
4. Two CD Copies

B M
GJP



HIGH COURT

DATED:23/08/2024

ORDER

WP.No.31832 of 2012



DISMISSING THE WRIT PETITION AS INFRUCTOUS
WITHOUT COSTS

⑦
12/09/24
bK